

# SIKKIM



**GOVERNMENT**

**GAZETTE**

**EXTRAORDINARY  
PUBLISHED BY AUTHORITY**

**Gangtok**

**Tuesday 21<sup>st</sup> May, 2024**

**No. 219**

**GOVERNMENT OF SIKKIM  
DEPARTMENT OF PERSONNEL  
GANGTOK**

**No. 15/GEN/DOP**

**Dated: 30/01/2024**

**NOTIFICATION**

In exercise of the powers conferred by the proviso to Article 309 read with Article 233 of the Constitution of India, the Governor of Sikkim in consultation with the High Court of Sikkim hereby makes the following rule further to amend the Sikkim Superior Judicial Service Rules, 1980, namely:-

1. (1) These rules may be called the Sikkim Superior Judicial Service (Amendment) Rules, 2024.  
(2) They shall come into force at once.
- Amendment of rule 13.** 2. In the Sikkim Superior Judicial Service Rules, 1980 (hereinafter referred to as the "said rules"), in rule 13, under the heading "Selection Grade", for the figure "25%", the figure "35%" shall be substituted.
- Amendment of rule 13 A.** 3. In the said rules, in rule 13A, under the heading "Super Time Grade", for the figure "10%", the figure "15%" shall be substituted.

**By order in the name of the Governor.**

**Thinley P. Chankapa, SCS  
ADDITIONAL SECRETARY TO THE GOVERNMENT  
DEPARTMENT OF PERSONNEL**